

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-(Court-I)
KOLKATA**

I.A.(I.B.C) No. 570/KB/2022

CP (IB) No. 1285/KB/2019

An application under section 19(2) of the Insolvency and Bankruptcy Code, 2016 read with regulation 30 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

In the matter of:

Indian Overseas Bank

...Financial Creditor

Versus

Mahakal Agro Storage & Processing Unit Private Limited

...Corporate Debtor

And

In the matter of:

Mr. Anil Anchalia, Interim Resolution Professional of Mahakal Agro Storage & Processing Unit Private Limited

....Applicant

Versus

Manas Sarkar & Anr.

....Respondents

Date of pronouncing the order: 24.08.2023

Appearances (through hybrid mode):

For the RP : Mr. Rahul Parasrampur, PCS
: Mr. Anil Anchalia, RP in person

For the Suspended Board : Mr. Nimish Mishra, Advocate

IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
(COURT-I)

I.A. (I.B) No570/KB/2022

: Mr. Debjit Mukherjee, Advocate
: Mr. Manas Sarkar, In person

Coram:

Rohit Kapoor : **Member (Judicial)**
Balraj Joshi : **Member (Technical)**

ORDER

1. The present application was filed by Mr. Anil Anchalia, Interim Resolution Professional of Mahakal Agro Storage & Processing Unit Private Limited under Section 19(2) of the Insolvency and Bankruptcy Code, 2016 read with regulation 30 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
2. The application was heard and reserved for orders.
3. Further, an application being **I.A.(I.B.C.) /359/KB/2023** was filed under Section 33(2) of the Insolvency and Bankruptcy Code, 2016 by the Resolution Professional of the Corporate Debtor praying for liquidation of the Corporate Debtor. The same was admitted *vide* an order dated 07.08.2023.
4. In view of the above position, we find that the application being **I.A.(I.B.C) No. 570/KB/2022** has become infructuous. Hence **I.A.(I.B.C) No. 570/KB/2022** is accordingly **disposed of**.
5. A certified copy of this order may be issued, if applied for, upon compliance with all requisites.

(Balraj Joshi)
Member (Technical)

(Rohit Kapoor)
Member (Judicial)

This order is pronounced on 24th day of August, 2023.

FA_LRA